

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-103**  
IB-657/ND/2021  
New IA/5880/2024

**IN THE MATTER OF:**

Manish Aneja & Ors.

**.....Applicant**

**Vs.**

Revital Reality Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 13.12.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Shlok Chandra, Mr. Sankalp Sharma, Adv. in New  
IA/5880/2024

For the Respondent :

**ORDER**

**New IA/5880/2024:-**

Ld. Counsel on behalf of the Applicant is present and sought time to place on record certain precedents where the persons who are not the member of CoC can also file such an application. List this application on **31.01.2025**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**